

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
(Legal Division)**

**Hearing Schedule for the month of November, 2016 (Advance)**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
3.11.2016 Thursday At 10.30 A.M. Miscellaneous petition	1.	152/GT/2015	MPL	Petition for true-up of tariff for the period 2011-14 and determination of tariff for the period 2014-19 in respect of 1050 MW unit of Maithon Power Limited.
	2.	199/MP/2016	NTPC	Petition seeking permission for extension of drawl of start-up power beyond 15 months from the date of commencement of the same for pre-commissioning activities, including full load testing of Unit #1 (660 MW ) of Solapur STPP (2x660 MW)
	3.	151/MP/2016	DGVCL	Petition under Section 79 (1) (c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of order dated 8.6.2013 in Petition No. 245/MP/2012. <i>(On admission)</i>
	4.	150/MP/2016	SJVNL	Petition under Section 79 read with Sections 28 & 29 of the Electricity Act, 2003 stating that it is a Generating Company within the meaning of Section 2 (30) of the Electricity Act, 2003 and is owned and controlled by the Govt. of India. <i>(On admission)</i>
	5.	154/MP/2016	NTPC	Petition under Section 79 (1) (a) of the Electricity Act, 2003 seeking relief on account of force majeure events affecting the Farakka Super Thermal Power Station Stage-I & II (1600 MW) and Stage- III ( 500 MW). <i>(On admission)</i>
	6.	172/MP/2016	NTPC	Petition under Sections 62 (a) and 79 (1) (a) of the Electricity Act, 2003 read with Regulation 8 (3) (ii) and 8 (7) of the CERC (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation 111 of CERC (Conduct of Business) Regulations, 1999 for recovery of additional expenditure incurred due to sharing of transportation cost of fly ash consequent to Ministry of Environment and Forest (MoEF), Government of India Notification dated 25.1.2016 as Change of Law. <i>(On admission)</i>
	7.	128/MP/2016	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 seeking direction to U.P. Jal Vidyut Nigam Limited (UPJVNL)/respondent no.1 for filing ARR and petition for determination of O & M charges in respect of Rihand Hydel Power Station (Rihand HPS) and Matatila Hydel Power Station (Matatila HPS) from 1.4.2008.
	8.	303/MP/2015	Vedanta	Petition for the relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 5.1.2011 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009.
	9.	03/MP/2016	Vedanta	Petition for relinquishment of Long Term Open Access under the Bulk Power Transmission Agreement dated 5th July, 2010 under Regulation 2010 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.
	10.	110/MP/2016	P&KTCL	Petition under Section 79 (1) (f) read with Section 79 (1) (c) of the Electricity Act, 2003 seeking compensatory and declaratory relief under the Transmission Services Agreement dated 6.8.2013 on account of Change in Law and Force Majeure events.
	11.	153/MP/2016 along with I.A. No. 39/2016	GMRWEL	Petition under Sections 38 (2) (c), 79 (1) (c), 79 (1) (f) and 79 (1) (k) of the Electricity Act, 2003 seeking declaration that no relinquishment charges are payable for surrendering the MTOA and seeking quashing of letter dated 9.6.2016.
	12.	167/MP/2016 along with I.A. No. 42/2016	APNRL	Petition for relinquishment of Long Term Open Access under the Bulk Power transmission Agreement dated 24.2.2010 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.
	13.	I.A. No. 41/2016 In Petition Converted In Review Petition	GBHPPL	Application seeking recall of the order dated 17.2.2016 in Petition No. 528/TT/2014.

	14.	I.A.No.32/2016 in Petition No.18/TT/2015 Converted In Review Petition	GBHPPL	Application seeking recall of the Orders dated 23.2.2016 in Petition No. 18/TT/2015.
	15.	33/RP/2016		Petition for review and modification of the Order dated 15.06.2016 in Petition No. 173/TT/2013 along with I.A. No. 38/IA/2015 and Petition No. 111/TT/2015 .
7.11.2016 Monday At 10.30 A.M. Miscellaneous petition	1.	I.A Nos. 53 & 54 2016 in Petition No. 84/MP/2016	MBPL & KSKMPCL	Interlocutory Applications for impleadment and further clarification and directions in Petition No. 84/MP/2016.
11.11.2016 Friday At 10.30 A.M. Generation tariff (Special Drive)	1.	58/RP/2016	NTPC	Petition for review of the order dated 23.08.2016 in Petition No. 291/GT/2014 for determining the tariff of Rihand Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2014 to 31.3.2019
	2.	45/RP/2016	NTPC	Petition seeking review of the order dated 27.7.2016 in Petition No. 207/GT/2014.
	3.	46/RP/2016 in Petition No. 279/GT/2014	NTPC	Petition for review of order dated 30.7.2016 in Petition No. 279/GT/2014.
	4.	53/RP/2016 in Petition No. 317/GT/2014	NTPC	Petition seeking review of the order dated 29.7.2016 in Petition No. 317/GT/2014.
	5.	47/RP/2016 in Petition No. 281/GT/2014	NTPC	Petition for review of order dated 29.7.2016 in Petition No. 281/GT/2014.
	6.	52/RP/2016	PKTCL	Petition seeking review of the order dated 30.7.2016 in Petition No. 411/TT/2014.
	7.	149/TT/2016	PGCIL	Petition for determination of transmission tariff for 2014-19 period under tariff Regulation for 400/220 kV Ludhiana sub-station + 600 MVAR (-) 400 MVAR under "Static VAR Compensators (SVCs ) in Northern Region.
	8.	164/TT/2016	PGCIL	Petition for determination of transmission tariff for 2014-19 tariff block for assets of Transmission System for Phase-I Generation Projects in Orissa Part-C in Western Region.
15.11.2016 Tuesday At 10.30 A.M. Miscellaneous petition	1.	157/TL/2016	KTL	Petition under Section 14 read with Section 15 (1) of the Electricity, 2003 for grant of transmission license to Khargone Transmission Limited.
	2.	138/MP/2016	APPCPL	Petition for Up-gradation of inter -State Power Trading License from category-III to category-II (including Jammu and Kashmir).
	3.	198/MP/2016	NTPC	Petition seeking Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters Regulations, 2009 and the provisions of CERC (Sharing of Inter-State transmission Charges and Losses) Regulations, 2010 for Singrauli Small Hydro (8 MW). (On admission)
	4.	186/MP/2016	NEIL	Petition seeking direction for preparation of UI Account for under-drawl against collective transactions with specified time and for that payment of UI charges in terms of the Central Commission Regulations read with the Regulations of the State Commission.(On admission)
	5.	169/MP/2016	KSKMPCL	Petition for adjudication of claim towards compensation arising out of change in Law and consequential reliefs as per provisions of the PPA dated 31.7.2012 executed between the petitioner and respondents Nos. 1, 2,3&4.(on admission)
	6.	170/MP/2016	KSKMPCL	Petition for adjudication of claim towards compensation arising out of change in Law and consequential reliefs as per provisions of the PPA dated 27.11.2013 executed between the parties (On admission)
	7.	171/MP/2016	KSKMPCL	Petition for adjudication of claim towards compensation arising out of change in Law and consequential reliefs as per provisions of the PPA dated 26.2.2014 executed between the petitioner and respondents nos. 1,2,3&4.(On admission)
	8.	188/MP/2016	LAPL	Petition under Section 79 (1) (b) read with Sections 79 (1) (c) and 79 (1) (b) and Section 60 of the Electricity Act, 2003, inter alia, seeking

				adjudication of disputes as regards the term of payment/compensation for operation and maintenance of the petitioners 02 Nos. of 400 kV Line bays including 02 Tie bays at 765/400 kV switchyard at Power Grid, Bharari, Sub-station, Bilaspur, Chhattisgarh .
	9.	77/MP/2016	CGPL	Petition under Article 13 of the Power Purchase Agreement dated 22.4.2007 4read with clause 4.7 of the competitive Bidding Guidelines and Section 79 of the Electricity Act, 2003
	10.	175/MP/2016	SPL	Petition under Section 79 of the Electricity Act,2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power limited and the Procurers for compensation due to change in Law impacting revenues and costs during the Operating Period. <i>(On admission)</i>
	11.	177/MP/2016	IWPA	Petition seeking relaxation of the CERC (Terms and condition for recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and seeking directions against the respondents.
	12.	51/MP/2016	BACL	Petition under Sections 142 and 146 of the Electricity Act,2003.
	13.	155/MP/2016	PTCL	Petition under Sections 63, 79 (1) (f) and 79 (1) (c) and other applicable provisions of the Electricity Act, 2003 seeking recovery of transmission charges from the date of commissioning of the transmission project
	14.	127/MP/2016	IBE(U)L	Petition under Section 79 of the Electricity Act, 2003 for availing LTOA in accordance with CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2000 and Electricity Act, 2003 through transmission system of PGCIL/respondent from the generation place to the place of delivery for evacuation of 400 MW D/C line.
	15.	28/RP/2016	NTPC	Petition for review of order dated 8.2.2016 in petition No.198/GT/2013 for approval of tariff of Vallur Thermal Power Project (1500 MW).
	16.	107/GT/2015	NTPC	Petition of generation tariff for approval of tariff of Koldam hydro Electric Power project (4x200 MW) for the period 18.7.2015 to 31.3.2019.
	17.	85/GT/2016	PVUNL	Petition for approval of tariff of Patratu Thermal Power Station for the period from the date of takeover i.e.1.4.2016 to 31.3.2019.
	18.	61/GT/2016	GMRKEL	Petition for determination of Generation Tariff for the period 1.4.2014 to 31.3.2019 and Truing up of Generation Tariff from COD to 31.3.2014 in respect of 262.5 MW gross capacity sale from 3 X 350 MW Kamalanga Thermal Power Plant of GMR-Kamalanga Energy Limited(GKEL) to GRIDCO acting as nominees of Government of Odisha for procuring power for Odisha Distribution Companies.
	19.	309/GT/2015	PPCL	Petition for true up of generation tariff of Pragati-III CCPS 1371.2 MW power plant of Pragati Power Corporation Limited for the period from COD of GT#1 up to 31.03.2014 of MYT 2009-2014.
	20.	221/GT/2015	PPCL	Petition for determination of Generation Tariff of Pragati-III CCPS 1371.2 MW Power plant of Pragati Power Corporation Limited for the period from 01-04-2014 to 31-03-2019 of current MYT.
17.11.2016 Thursday At 10.30 A.M. Transmission tariff	1.	56/RP/2016	TPGL	Petition for review of order dated 19.9.2016 in Petition No. 134/TT/2015( <i>On admission</i> )
	2.	37/RP/2016	PGCIL	Petition for review of order dated 12.5.2016 in Petition No. 534/TT/2014
	3.	200/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: LILO of 400kV D/C DadriMalerkotla Line at Kaithal along with associated bays in Northern Region.
	4.	203/TT/2016	PGCIL	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations ?2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I:400kV D/C Meja-Allahabad transmission line along with associated bays at Allahabad under Transmission System Associated With Meja TPS in Northern Region.
	5.	204/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: 400 kV Line Bays I & II (404 & 405) for D/C (Quad) Bassi-Jaipur (Phagi-RVPNL) Line at 765/400 kV Jaipur (Phagi-RVPNL) Sub-Station under Vindhyachal -IV (1000 MW)-Rihand- III (1000 MW) Generation Project in Western & Northern Region.
	6.	205/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: 400 kV D/C (Quad) Sarnath- Varanasi T/L along with associated bays at Varanasi GIS Substation (Ant. DOCO: 01.10.2016) under Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part-B.

7.	206/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCOs to 31.03.2019 for Asset I: 01 No. 1x500 MVA ICT at 400/220 KV Subhasgram S/S along with the associated bays and 02 Nos. of 220 kV equipped line bays at 400 KV Subhasgram S/S and Asset II: Shifting of 2x50 MVAR line Reactor from Patna end of 400 kV Kahalgaon/Barh ? Patna D/c line to Balia end of 400kV Patna-Balia D/c line under Transmission System for Eastern Region Strengthening Scheme VIII in Eastern Region.
8.	207/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-A: 420kV, 125MVAR Bus Reactor at Raigarh Substation Asset-B: 420kV, 80MVAR Switchable Line Reactor at Solapur Substation Asset-C: 420kV, 125 MVAR Bus Reactor at Aurangabad Substation under Installation of Reactors in Western Region.
9.	208/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset 1- 400 kV, 125 MVAR Bus Reactor with associated bays at Bina (DOCO-16.03.2016), Asset-2- 400 kV, 63 MVAR Switchable Line Reactors at 400/200 kV Rajgarh S/S with associated Bays for 400 kV D/C Rajgarh-Sardar Sarovar T/L ckt.-1 & ckt.-2 (Ant. DOCO-01.10.2016), Asset-3- 400/220 kV, 500 MVA ICT at Damoh S/S (Ant. DOCO-01.11.2016) with associated Bays, Asset-4- 765/400 kV, 1500 MVA, ICT-2 at Raipur PS with associated Bays & 765/400 kV, 1500 MVA, ICT-4 at Raigarh (Tamnar) PS with associated Bays (Ant. DOCO-01.01.2017), & Asset-5- 400/220 kV, 500 MVA, 2 nos. ICTs at Vadodara GIS with associated bays (Ant. DOCO-01.02.2017) under Installation of Bus Reactor & ICT in Western Region
10.	209/TT/2016	PGCIL	Petition for determination of Transmission Tariff from anticipated DOCO to 31/03/2019 for Asset : 02 nos 400kV line bays at Muzaffarpur substation for termination of Muzaffarpur (PG)-Darbhanga (TBCB) 400 kV D/C (Triple Snowbrid) line under Eastern Region Strengthening Scheme VI (ERSS VI) in Eastern Region
11.	210/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCOs to 31.03.2019 for Asset I: 02 nos 400kV line bays along-with 1x63 MVAR(Fixed) Line Reactor at Chaibasa Sub-station, Asset-II: 1x63 MVAR(Fixed) Line Reactor at Chaibasa Sub-station, Asset III: 02 nos 400kV line bays along-with 2x50 MVAR (Fixed) Line Reactor at Ranchi 765/400kV Sub-station Asset IV: 02 Nos of 400 kV bays at Kharagpur Substation and Asset V: 02 nos of 400 kV bays at Purulia S/S under Eastern Region Strengthening Scheme VII (ERSS VII) in Eastern Region
12.	183/TT/2016	PGCIL	Petition for approval under Regulation-86 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from DOCO to 31.3.2019 for Assets (03 Nos) under Sikkim Generation Projects- Part-B in Eastern Region.
13.	184/TT/2016	PGCIL	Petition for determination of transmission tariff for 2014-19 tariff block for Asset - 800 kV Biswanath Chariali-Agra HVDC Pole-II (1500 MW HVDC Terminal at Biswanath Chariali and Agra) along with Earth Electrode line and Earth Electrode Station for both Biswanath Chariali and Agra from anticipated DOCO 1.9.2016 to 31.3.2019 under the transmission system associated with North East- Northern/Western Interconnector-I
14.	185/TT/2016	PGCIL	Petition for determination of transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Combined 21 nos. of Assets under Common Scheme for 765 kV pooling Station and Network for NR, Import by NR from ER and Common Scheme for network for WR and import by WR from ER and from NER/SR/WR via ER in Eastern and Northern Region.
15.	195/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: 400 kV FSC in Ballia-I & II bays at Sohawal S/S of 400 kV D/C Ballia- Sohawal Line (DOCO: 12.02.2016), Asset-II: 2 Nos. 220 kV Line bays (Feeder-SEZ & Feeder- Dooni) at 400/220 kV Jaipur South S/S (DOCO: 18.10.2014) and Asset-III: Bays of 50 MVAR Bus reactor 2 & 3 at 400/220 kV Bassi S/S (DOCO: 11.11.15) under Northern Regional Transmission Strengthening Scheme in Northern Region.
16.	125/TT/2016	PGCIL	Approval under Regulation 86 of CERC (Conduct of Business) Regulations,1999 and CERC (Terms and Conditions of Tariff) Regulations,2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for (Asset-1): Central sector portion (2186.339 kms) & (Asset-2): BBMB (208.438 kms) for Establishment of Fiber Optic communication system in Northern region (2394.777 Kms )

<b>17.11.2016 Thursday At 3.00 P.M.</b>		<b>Public Hearing</b>		<p>(a) Draft Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Sixth Amendment) Regulations, 2016</p> <p>(b) Draft Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges &amp; Losses) (Fifth Amendment) Regulations, 2016 and</p> <p>(c) Draft Central Electricity Regulatory Commission (Communication System for inter-State transmission of electricity) Regulations, 2016.</p>
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**Sd/  
(T.D. Pant)  
Dy. Chief (Legal)  
28.11.2016**